

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.No. 38 of 2010

Dated: 22nd July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Fashion Suitings (P) Ltd.Appellant(s)
Versus
Ajmer Vidyut Vitra Nigam Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Counsel for the Respondent(s) : Mr. Shyam Moorjani
Mr. R.C. Sharma

Order

The Appellant has filed his written submissions on 15th July, 2011 but the Learned Counsel for the Respondent submits that he has not received the copy. Accordingly, the Appellant has served a copy of his written submissions to the Respondent.

We have heard Learned Counsel for the Appellant. The learned Counsel for the Respondent seeks time to file reply written submissions. Accordingly, he is directed to file reply written submission on or before 10th August, 2011 after serving a copy on the other side.

Post the matter on **12th August, 2011 at 2.30 pm.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

